

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3563  
ANSWERED ON:20.08.2004  
INCREASE IN REPRESENTATION IN LS AND RS  
Rai Shri Nakul Das

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government of Sikkim has been demanding to increase their representation in the Lok Sabha and Rajya Sabha;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereon?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ)

(a) and (b): Yes, Sir. The Ministry of Law and Justice was informed by the Ministry of Parliamentary Affairs in April, 2003 about a memorandum of the Chief Minister of Sikkim submitted to the then Prime Minister containing a request for `increase of representation for Sikkim in Parliament`.

(c): As per the provisions of the Constitution (Eighty-fourth Amendment) Act, 2001, the number of seats in Lok Sabha is to remain frozen till the year 2026 AD. Same is the case in respect of the number of seats in Rajya Sabha, which is determined with reference to the number of seats in Lok Sabha.